

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2327
TO BE ANSWERED ON 01.08.2022**

BONDED LABOURERS

2327. SHRI SELVAM G.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of bonded labourers in backward and rural areas of the country at present, State/UT-wise and the number out of them who were released/rehabilitated under different schemes during each of the last three years and the current year, age, gender and district-wise;**
- (b) whether any assistance has been provided for this purpose especially in backward and rural zones of the country during the said period and if so, the details thereof, State/UT-wise;**
- (c) the reasons for failure of the Government to eradicate bonded labour system though it has been abolished in 1975 along with the number of FIR, registered under the Bonded Labour System (Abolition) Act, 1976 during the last three years, State/UT-wise, particularly of Tamil Nadu; and**
- (d) the other steps taken by the Government to rehabilitate the bonded labourers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): Ministry of Labour & Employment has been implementing a Central Sector Scheme for Rehabilitation of Bonded Labourers for identification and rehabilitation of bonded labourers. Details of bonded labourers who have been released / rehabilitated during last three financial years and current year (upto 30.06.2022). State, district and gender wise details are annexed at Annexure-I.

Contd..2/-

(b): The funds released to the State Governments under this Scheme for Rehabilitation of Bonded Labourers, including that for surveys during last three financial years and current year is as under:

Year	State/UT	Assistance (Rs. in lakh)
2019-20	Karnataka	05.00
	Tamil Nadu	29.75
2020-21	Bihar	43.65
	Kerala	15.00
	West Bengal	11.20
	Gujarat	12.00
	Rajasthan	09.80
	Assam	02.00
	Madhya Pradesh	06.20
2021-22	Chhattisgarh	50.00
	Tamil Nadu	204.73
	Bihar	58.00
	Telengana	14.50
	Rajasthan	10.00
	Uttar Pradesh	16.00
2022-23 (upto 30.06.2022)	Rajasthan	09.40
	Uttar Pradesh	390.20

(c): The reasons for bonded labour system are socio-economic conditions which have been delineated in Section 2 (g) of the Bonded Labour System (Abolition) Act, 1976 as below:

- (i) In consideration of an advance obtained by him or by any of his lineal ascendants or descendants (whether or not such advance is evidenced by any document) and in consideration of the interest, if any, due on such advance, or**
- (ii) In pursuance of any customary or social obligation, or**
- (iii) In pursuance of an obligation devolving on him by succession, or**
- (iv) For any economic consideration received by him or by any of his lineal ascendants or descendants, or**
- (v) By reason of his birth in any particular caste or community.**

The State-wise number of First Information Report (FIR) registered under Bonded Labour System (Abolition) Act, 1976 for the calendar year 2018 to 2020 as per publication of National Crimes Record Bureau (NCRB), Crime in India, is annexed at Annexure-II.

(d): The Government has adopted a multi- pronged strategy for abolition of bonded labour system:

(i) The Constitution of India vide Article 23 prohibits forced labour;

(ii) Central Government enacted the Bonded Labour System (Abolition) Act, 1976; The Act empowers Executive Magistrates to exercise powers of Judicial Magistrate of first or second class for trial of offences; Vigilance Committees at District and Sub-divisional levels have been prescribed to identify and rehabilitate bonded labourers and

(iii) Implementation of Central Sector Scheme for Rehabilitation of Bonded Labourers. Under the Scheme, the Government of India provide financial assistance amounting to Rs.30,000/- for each case of rehabilitation. In addition to the financial assistance, the beneficiaries are also entitled for the following non-cash assistance from the respective State Government:

- Allotment of House/site & agricultural land**
- Land development**
- Provision of low cost dwelling Units.**
- Animal husbandry, dairy, poultry, piggery etc.**
- Wage employment, enforcement of minimum wages etc.**
- Collection and processing of minor forest products.**
- Supply of essential commodities under targeted public distribution system.**
- Education for children.**
- Any other Welfare Scheme of State/Central Govt.**

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 2327 FOR 01.08.2022 BY SHRI SELVAM G REGARDING BONDED LABOURERS.

State/UT-wise number of bonded labourers released/rehabilitated last three years and current year is as under:

	2019-20				2020-21				2021-22				2022-23			
States	Male	Female	Child	Total	Male	Female	Child	Total	Male	Female	Child	Total	Male	Female	Child	Total
Assam	0	0	0	0	0	0	1	1	0	0	0	0	0	0	0	0
West Bengal	0	0	0	0	8	4	4	16	0	0	0	0	0	0	0	0
Madhya Pradesh	0	0	0	0	19	15	0	34	0	0	0	0	0	0	0	0
Rajasthan	0	0	0	0	29	19	1	49	44	5	1	50	41	5	1	47
Bihar	0	0	0	0	135	84	1	220	138	103	49	290	0	0	0	0
Chhattisgarh	0	0	0	0	0	0	0	0	160	84	6	250	0	0	0	0
Tamil Nadu	0	0	0	0	0	0	0	0	422	374	220	1016	0	0	0	0
Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	176	104	7	287
Total	0	0	0	0	191	122	7	320	764	566	276	1606	217	109	8	334
Grand Total	2260															

District-wise details of the bonded labourer released/rehabilitated under Central Sector Scheme for Rehabilitation of Bonded Labourers

Year 2020-21	State / Union Territories	District	No. of Bonded labourers released / rehabilitated
1.	Assam	Dibrugarh	1
2.	West Bengal	Medinipur	13
		Cooch Behar	3
3..	Madhya Pradesh	Dewas	34
4.	Rajasthan	Bhilwara	49
5.	Bihar	Banka	1
		Gaya	51
		Jahanabad	53
		Supaul	48
		East Champaran	4
		Nawada	50
		Purnia	11
		Saharasa	2
2021-22			
1	Rajasthan	Sriganganagar	50
2	Chhattisgarh	Janjgir-champa,	50
		Bilaspur	120
		Bastar	17
		Mungeli	5
		Gariband	50
		Baloda bazar	6

		Dhamtari	2
3.	Tamilnadu	ERODE,	97
		Thiruvannamalia	53
		Kancheepuram	135
		Salem	31
		Thanjavur	55
		PudukkottaI	40
		Vellore	105
		Theni	1
		Namakkal	42
		KrishnagirI	10
		Dharamapuri	2
		Thiruvallur	210
		Shivagangai	2
		Ramanathapuram	2
		Coimbatore	2
		Cuddalore	48
		Madurai	2
		Dingigul	5
		Thiruvarur	22
		Trichy	10
		Tiruppur	4
		Villupuram	12
		Chennai	85
		Karur	17
		Perambalur	10
		Tirunelveli	14
4.	Bihar	Gaya	147
		Nawada	97
		Purnia	4
		Khagaria	1
		Supaul	4
		Katihar	27
		Rohtas	1
		East Champaran	4
		Muzaffarpur	5
2022-23			
1.	Rajasthan	Jaipur	47
2.	Uttar Pradesh	Sahranpur	27
		Bulandshahar	4
		Kaasganj	3
		Aligarh	38
		Jaunpur	3
		Agra	1
		Meerut	1
		Muzaffarnagar	69
		Shamli	64
		Bagpat	77

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 2327 FOR 01.08.2022 BY SHRI SELVAM G REGARDING BONDED LABOURERS.

FIR registered under Bonded Labour System (Abolition) Act, 1976 during calendar year 2018 to 2020

Sl. No.	State	2018	2019	2020
1	Andhra Pradesh	32	42	58
2	Assam	3	2	1
3	Bihar	0	0	1
4	Chhattisgarh	0	0	1
5	Gujarat	5	13	18
6	Haryana	8	6	11
7	Himachal Pradesh	3	0	0
8	Jharkhand	2	61	69
9	Karnataka	21	10	13
10	Kerala	0	08	0
11	Maharashtra	5	13	05
12	Punjab	8	11	11
13	Rajasthan	2	6	4
14	Tamil Nadu	30	62	16
15	Telangana	5	1	1
16	Uttar Pradesh	654	918	1022
17	Uttarakhand	0	1	0
18	Delhi	0	1	0
	Total	778	1155	1231
